

**Notice of Strike by Railway Men**

187. SHRI V. B. RAJU:

SHRI SHYAMLAL GUPTA:

DR. BHAI MAHAVIR:

SHRI THILLAI VILLALAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Indian Railway Men's Federations have given notice to go on strike in February 1974;

(b) if so, what are the details of their demands; and

(c) what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) No. However, All India Railwaymen's Federation have made representations regarding certain demands relating to the service conditions of railway employees.

(c) Such issues are raised from time to time by recognised labour organisations and are settled through discussions in the meetings of the Permanent Negotiating Machinery and the Joint Consultative Machinery at different levels. Further, representations coming from any source including unrecognised Unions, are given due consideration and action, as is appropriate in each case, is taken.

Whatever demands are presented to the administration are given due consideration with the utmost sympathy. It has to be realised by staff that just because certain demands have been voiced, it does not mean that they should be conceded forthwith. Government have to consider the demands taking into consideration factors like financial resources, the frame-work of the rules and regulations, justification for accepting the demands and the repercussions of their acceptance.

**Power crisis in the country**

188. SHRI MONORANJAN RAY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the power crisis has further aggravated during the months of December, 1973 and January 1974 all over the country and specially in West Bengal; and

(b) if so, the steps taken by Government to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) There has been a slight deterioration in the power supply position in December, 1973 in Haryana and Punjab, and

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in January, 1974 in the States of Haryana, Punjab, Andhra Pradesh and West Bengal.

(b) Arrangements have been made to maximise power generation from thermal plants by augmenting coal supplies and improving operation and maintenance of the power plants. Relief power from surplus to deficit areas has been arranged to mitigate power shortages.

In West Bengal, where the deterioration in power availability is due to the forced outages of some of the power plants of the Durgapur Projects Ltd., efforts are being made to re-commission the units as quickly as possible. Efforts are also being made to stabilise power generation from the first unit of the Santaldih Power Station which has been commissioned recently.

**उच्च न्यायालयों में न्यायाधीश**

189. श्री पीताम्बरदास :

श्री ओम् प्रकाश त्यागी :

श्री सरदार कुमार स० च० आग्ने :

श्री मान सिंह वर्मा :

श्री जगदम्बी प्रसाद यादव :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के प्रत्येक उच्च न्यायालय के लिए न्यायाधीशों के कितने कितने पद स्वीकृत है ?

(ख) गत तीन वर्षों के दौरान प्रत्येक न्यायालय में अधिकतम कितने कितने न्यायाधीश कार्य कर रहे थे ; और

(ग) क्या सरकार लम्बित मामलों को शीघ्रता से निपटाने के लिए न्यायाधीशों की संख्या बढ़ाने का विचार रखती है ?

†[Judges in High Courts

189. SHRI PITAMBER DAS:

SHRI O. P. TYAGI:

SHRI S. C. ANGRE:

SHRI MAN SINGH VARMA:

SHRI J. P. YADAV:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of sanctioned posts of judges for each of the High Courts the country;

†[ ] English translation.